

INFORMATION SERVICES

*1469. **Shri Wodeyar:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that the Indian Information Service and the All India Broadcasting Service, are to be introduced;

(b) if so, the object of introducing these Services; and

(c) the procedure that will be followed in making recruitment to these Services?

The Minister of Information and Broadcasting (Dr. Keskar): (a) to (c). There is no proposal of introducing or forming any all-India Information or Broadcasting Service. The question of organising posts of like nature on the information and news sides in the several media units under this Ministry, viz., the Press Information Bureau, the Publications Division and the News Services Division of All India Radio into one or more cadres is under consideration. This is for the purpose of improvement in the standard of personnel and their prospects by having a common system of recruitment, training, posting, transfers and promotions etc. The cadre or cadres will be formed in consultation with the Ministry of Home Affairs and the Union Public Service Commission. The procedure for recruitment will be such as would ultimately be approved after this common consultation.

हरिके पत्तन नहर

*१४७४. श्री पी० एल० बाबुपाल : क्या सिंचाई तथा विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) हरिके पत्तन नहर का निर्माण कार्य कब तक पूरा हो जायेगा ?

(ख) राजस्थान के किन क्षेत्रों को इस नहर से पानी मिलेगा ; और

(ग) इस नहर से कुल कितने एकड़ भूमि की सिंचाई होगी ?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) As the Project estimate of the Harike Patan Canal has not yet been sanctioned, it is premature to state at this stage when the work of construction will be started and when it will be completed.

(b) Bikaner Civil Division and Jaisalmer District.

(c) 5 million acres.

SEATO TREATY

*1476. **Shri Bogawat:** Will the Prime Minister be pleased to state:

(a) the terms of the SEATO Treaty signed at Manila;

(b) the manner in which this treaty would affect the Geneva Agreement;

(c) whether this treaty extends the area of tension and is thus prejudicial to the doctrine of "Collective Peace"; and

(d) whether the original draft has been changed to suit Pakistan so as to contain an implied threat to India?

The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru): (a) A copy of the Treaty signed at Manila is placed on the Table of the House. [See Appendix VIII, annexure No. 96.]

(b) The manner in which this Treaty affects the Geneva agreement is a matter of interpretation and different interpretations have been given. The signatories of the Treaty have stated that it is in conformity with the Geneva agreement. Some others, however, have held a different view.

(c) This difference of interpretation also applies to the effect of the Treaty in regard to the area of tension.

(d) The Government of India have no information about the original draft of this Treaty and as to what extent and how this original draft was changed before it was finalised. The